

[Mr. Speaker]

interest of public order or public justice that we should enter into a discussion on the floor of the House while the enquiry is proceeding. The adjournment motion is disallowed.

PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER THE ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

- (1) G.S.R. No. 62, dated the 1st March, 1958 making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.
- (2) G.S.R. No. 63, dated the 1st March, 1958, making certain amendment to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.
- (3) G.S.R. No. 64, dated the 1st March, 1958, making certain amendment to the Secretary of State's Services (General Provident Fund) Rules, 1943.
- (4) G.S.R. No. 65, dated the 1st March, 1958, making certain amendment to the All India Services (Provident Fund) Rules, 1955.
- (5) G.S.R. No. 66, dated the 1st March, 1958, making certain amendment to the Secretary of State's Services (General Provident Fund) Rules, 1943.

[Placed in Library. See No. LT-584/58.]

UNION DUTIES OF EXCISE (DISTRIBUTION) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (2) of Section 5 of the Union Duties of Excise (Distribution) Act, 1957, a copy of the Union Duties of Excise (Distribution) Rules, 1958, published in Notification No. S.R.O. 183, dated the 18th January, 1958.

[Placed in Library. See No. LT-585/58].

ADDITIONAL DUTIES OF EXCISE (DISTRIBUTION) RULES

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under sub-section (2) of Section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957, a copy of the Additional Duties of Excise (Distribution) Rules, 1958, published in Notification No. S.R.O. 184, dated the 18th January, 1958.

[Placed in Library. See No. LT-586/58].

TAX ON RAILWAY PASSENGER FARES (DISTRIBUTION) RULES

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (2) of Section 6 of the Estate Duty and Tax on Railway Paessenger Fares (Distribution) Act, 1957, a copy of the Tax on Railway Passenger Fares (Distribution) Rules, 1958, published in Notification No. S.R.O. 185, dated the 18th January, 1958.

[Placed in Library. See No. LT-587/58].

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I should like to announce the order of discussion and voting of Demands for Grants for the various Ministries in respect of the General Budget currently under discussion. As the time allocation for their discussion was approved by this House yesterday, I am now in a position to indicate broadly

the schedule of dates on which the Demands are expected to come up. Any changes in this schedule necessitated by unforeseen circumstances will

be intimated to the House without delay.

The order and dates are—

(1) Commerce and Industry	March 18 and 19
(2) Education and Scientific Research	March 19 and 20
(3) Health	March 20, 21 and 24
(4) Irrigation and Power	March 24 and 25
(5) Transport and Communications	March 25, 26 and 27
(6) Works, Housing and Supply	March 27 and 28
(7) Steel, Mines and Fuel	March 31 and April 1

Mr. Speaker: Is it necessary to go on reading? It will be issued in the Bulletin.

Shri Satya Narayan Sinha: It must be brought on record.

Mr. Speaker: You place the statement. Let it be copied and sent out. It may be placed on the Table of the House.

Shri Satya Narayan Sinha: I lay it.

Remainder of the Statement laid on the Table

(8) Food and Agriculture	April 1 and 2
(9) Community Development	April 2 and 3
(10) Information and Broadcasting	April 3 and 5
(11) Defence	April 5 and 7
(12) Labour and Employment	April 7 and 8
(13) External Affairs	April 9
(14) Department of Atomic Energy	April 10
(15) Ministry of Rehabilitation	April 10 and 11
(16) Ministry of Home Affairs	April 11 and 14
(17) Ministry of Finance	April 15 and 16

**APPROPRIATION (RAILWAYS)
NO. 2 BILL**

The Minister of Railways (Shri Jagjivan Ram): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1958-59 for the purposes of Railways, be taken into consideration."

Mr. Speaker: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1958-59 for the purposes of Railways, be taken into consideration."

I have received a notice from Shri Naushir Bharucha regarding the subjects to be discussed. Was there no

*Moved with the recommendation of the President.